

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 102**  
**(IB)-48(PB)/2020**

**IN THE MATTER OF:**

Mrs. Pallavi Gupta Thakur & Mr. Padam Thakur .... Petitioner/Applicant  
& Ors.

v.

Jaipuria Buildcon Pvt. Ltd. .... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP**

**Order delivered on 08.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : Mr. Vekas Kumar Garg, CS

For the Respondent : Ms. Shalini Nair, Adv. For the R6 (Axis Bank)

**ORDER**

**New IA-1564/2024**

Notice of the application be issued to the Respondent(s)/non-applicant(s), returnable **on 22.04.2024**.

In the meantime, Resolution Professional Mr. Vekas Kumar Garg appearing through VC is directed to prepare a brief note on the Plan along with list of dates and events before the next date of hearing.

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**